

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2280
ANSWERED ON:10.03.2015
STRENGTH OF CRPF PERSONNEL
Bhamre Dr. Subhash Ramrao

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Central Reserve Police Force (CRPF) is facing alarming deficiency of sanctioned strength at sector/range/units which is adversely affecting the smooth functioning of these Forces;
- (b) if so, the details thereof;
- (c) whether as per the existing policy, officers/ personnel in the younger age band having outstanding performance and professional excellence are borrowed by SPG/NSG/ CBI/IB/NCB;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government to tackle the officers/ personnel crunch in CRPF ?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU)

(a) to (b): No Madam. CRPF is not facing alarming deficiency of sanctioned strengths at Sector/Rank/Units. Augmentation to the Force strength in different ranks and in different units is done by the government from time to time as per the administrative and operational requirement of the Force.

(c) to (d): Special Protection Group (SPG) and National Security Guard (NSG) are 100% Deputation Forces of the government of India. The CAPFs have to provide officers and personnel on deputation basis to these two Forces as per the obligatory quota of each CAPF. Accordingly CRPF also provides officers and personnel to these Forces on deputation for a fixed tenure on rotation basis as per the qualitative requirements of the respective rank in these two Forces. The prescribed age profile of deputation varies rank wise in these Forces. Further, the candidates with good service records are sought by these Forces and accordingly nominated by CRPF. In CBI, IB and NCB the willing and eligible officers and the personnel, if any, are nominated on their applying against the requirement circulated by these organizations. However, the policy guidelines framed by MHA on deputation of CAPFs personnel to other organizations are followed while considering nomination of the officers/personnel for deputation to these organizations. The policy guidelines, inter-alia, stipulate for having completed minimum 10 years service in the Force including minimum 3 years service in a duty battalion by the officers/personnel before seeking deputation to any organization.

(e): The vacancies are arisen from time to time out of retirements, resignations, new raising etc., which is a routine ongoing administrative process. Timely action is taken to fill up the vacancies by direct recruitment or by promotion or by deputation, as per the relevant Recruitment Rules. The vacancies remained unfilled due to any reason including non-joining of the candidates selected for the post are carried forward to the next vacancy year in the same category.